

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 110 of 2020**

**IN THE MATTER OF:**

**Damodar Valley Corporation**

**...Appellant**

**Versus**

**Cosmic Ferro Alloys Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Rakesh Khanna, Senior Advocate with  
Ms. Madhumita Bhattacharjee, Ms. Brinda Asmani,  
Advocates and Ms. Aarti Jain, Company Secretary**

**For 1<sup>st</sup> Respondent:**

**Mr. Yashwardhan, Advocate**

**O R D E R**

**30.01.2020** Heard Mr. Rakesh Khanna, learned Senior Counsel appearing on behalf of the Appellant and Mr. Yashwardhan, learned counsel appearing on behalf of 1<sup>st</sup> Respondent and being satisfied with the grounds, the delay of 2 days in preferring the appeal is condoned.

I.A. No. 287 of 2020 stands disposed of.

Mr. Yashwardhan, learned counsel for 1<sup>st</sup> Respondent is allowed to file reply-affidavit along with Vakalatnama within 2 weeks.

Let notice be issued on the 2<sup>nd</sup> Respondent by Speed Post. Requisites along with process fee be filed by 3<sup>rd</sup> February, 2020. If the Appellant provides the *e-mail* address of the 2<sup>nd</sup> respondent, let notice be also issued through *e-mail*.

Post the case 'for Admission (After Notice)' on **4<sup>th</sup> March, 2020**.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Shreasha Merla ]  
Member (Technical)

/ns/gc/